

**GOVERNMENT OF INDIA
LABOUR AND EMPLOYMENT
LOK SABHA**

UNSTARRED QUESTION NO:3848
ANSWERED ON:22.08.2005
WAGE LABOURERS RETIRED PREMATURELY
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Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether about 64% of wage labourers in the country retired prematurely due to health related reasons rather than the old age;
- (b) if so, the facts and details thereof;
- (c) whether the Government is contemplating any scheme for upgrading the wage, working condition and health improvement facilities; and
- (d) if so, the details thereof?

Answer

MINISTER OF LABOUR AND EMPLOYMENT(SHRI K. CHANDRASEKHAR RAO)

(a) & (b): The Directorate General of Mines Safety and the Directorate General Factory Advice Service & Labour Institutes operating under this Ministry to look after the occupational safety and health of workers in the organized sectors have reported that they are not aware of any large scale premature retirement of workers due to health related reasons.

(c) & (d): In order to safeguard the health of industrial workers provisions are available in the Factories Act, 1948 for factory workers and in the Mines Act, 1952 for mine workers. The owners of the establishments and mine managements are responsible for ensuring the safety and health of workers employed by them, as per the provisions of these legislations.